

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

19. IA 3595(MB)2022
IN
C.P. (IB)/1147(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Axis Trustee Services Limited
 Vs
 Nufuture Digital (India) Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Varun Nathani a/w Ms. Suchitra and Ms. Riya Vasa, Ld. Counsel for the Applicant present. Ms. Ankita Yadav, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Financial Creditor submits that the Applicant has filed an Application before the Principal Bench for clubbing all four connected matters together.
3. In view of aforesaid, the present Company Petition is ***sine-die***.
4. Ld. Counsel for the Financial Creditor shall be at liberty to mention the matter after decision the Principal Bench.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)